

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 781/MP/2025

Subject : Petition under Section 79(1)(c) and 79(1)(f) of The Electricity Act, 2003, seeking exit from the Power Purchase Agreement dated 28.06.2023 without any Financial Implication due to frustration and impossibility arising from the revocation of connectivity and inordinate delay in the project implementation due to the Respondents' delays and defaults.

Petitioner : Scatec India Renewables One Private Limited (SIROPL)

Respondents : Solar Energy Corporation of India Limited (SECI) and Ors.

Date of Hearing : **11.3.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Dinesh Pardasani, Advocate, SIROPL
Shri Anmol Mehta, Advocate, Standard Chartered Bank
Shri Shubham Arya, Advocate, CTUIL
Ms. Pallavi Saigal, Advocate, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner, SIROPL, submitted that the Petitioner has preferred Appeal No. 399 of 2025 before the APTEL, against the order dated 28.11.2025 in Petition No. 26/MP/2024. He further submitted that during the last hearing of the said Appeal on 9.3.2026, the APTEL observed that the present Petition before the Commission may be taken up after the disposal of the said appeal, which is listed for final hearing on 8.4.2026. The learned counsel also sought liberty to file/upload a rejoinder to GRIDCO's reply dated 9.2.2026.

2. Considering the above, the Commission adjourned the matter, while permitting the Petitioner to file its rejoinder(s) within three weeks.

3. The matter shall be listed for hearing on **23.4.2026**.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**